

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

CP (IB) No. 321/Chd/Pb/2023

IN THE MATTER OF:

A2 Interiors Products Pvt. Ltd.

Vs.

...Petitioner/ Operational Creditor

M/s Sukhbir Agro Energy Ltd./ SAEL

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 11.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raghav Dixit, proxy counsel for Mr. Prakhar Mittal, Advocate
For the Respondent : Mr. Sumer Singh Brar, Advocate

ORDER

Matter taken up on urgent mentioning.

No short submissions have been filed by learned counsel for the petitioner despite order dated 12.06.2024. It is also observed that for last 5 dates of hearing, original counsel did not appear and the compliance of last order has also not been made even the cost was imposed upon the petitioner. It is made clear to learned proxy counsel for the petitioner that if compliance is not made within one week with a copy in advance to the counsel opposite and if original counsel does not appear on the next date of hearing, then appropriate orders will be passed. List the matter on 01.08.2024 in supplementary list.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM